

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI G. S. PANNU, VICE PRESIDENT  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A No.7699/Del/2018  
(ASSESSMENT YEAR 2015-16 )**

Smt. Deepti Singhal III-M-3, Nehru Nagar, Ghaziabad-201 001  PAN-AFCPS 4314N <b>(Appellant)</b>	Vs.	Income Tax Officer, Ward-1(2), Ghaziabad.  <b>(Respondent)</b>
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Appellant By	<b>Mr. Arpit Gupta, CA</b>
Respondent by	<b>Mr. M. Barnwal, Sr. DR</b>
Date of Hearing	<b>31.08.2021</b>
Date of Pronouncement	<b>31.08.2021</b>

**ORDER**

**PER G.S.PANNU, VP:**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-Ghaziabad dated 28.09.2018.

2. The learned counsel for the assessee, vide letter dated 26.08.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 31<sup>st</sup> August, 2021.

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S.PANNU)**  
**VICE PRESIDENT**

*PK/PS*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI